

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF MACLEODS PHARMACEUTICALS LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	<b>Macleods Pharmaceuticals Limited</b>
2.	Date of incorporation of corporate debtor	05.06.1989
3.	Authority under which corporate debtor is incorporated / registered	RoC - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24239MH1989PLC052049
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Regd. Office:</b> 304, Atlanta Arcade, Marol Church Road, Andheri (East) Mumbai 400059, Maharashtra <b>Other address where books of account maintained-</b> 501-503, "A" Wing, Everest Grande, Shanti Nagar Mahakali Caves Road Andheri (East) 400093
6.	Insolvency commencement date in respect of corporate debtor	20.01.2023
7.	Estimated date of closure of insolvency resolution process	19.07.2023(180 days from Insolvency Commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>RAJESH KUMAR MITTAL</b> Reg No.: IBBI/IPA-002/IP-N00083/2017-18/10224
9.	Address and e-mail of the interim resolution professional, as registered with the Board	204/A, Navjyoti Darshan CHS, Near Purnima Talkies, Murbad Road, Kalyan (W) – 421301 Maharashtra Email: csrajeshmittal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	204/A, Navjyoti Darshan CHS, Near Purnima Talkies, Murbad Road, Kalyan (W) – 421301 Maharashtra Email: rpmacleodspharma@gmail.com
11.	Last date for submission of claims	03.02.2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	<a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **MACLEODS PHARMACEUTICALS LIMITED** on 20.01.2023.

The creditors of **MACLEODS PHARMACEUTICALS LIMITED**, are hereby called upon to submit their claims with proof on or before 03.02.2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA. – **Not Applicable**

**Submission of false or misleading proofs of claim shall attract penalties.**



Date : 20.01.2023  
Place : Kalyan

**RAJESH KUMAR MITTAL**  
Interim Resolution Professional  
IBBI/IPA-002/IP-N00083/2017-18/10224  
**MACLEODS PHARMACEUTICALS LIMITED**